

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**TA (IBC)-21(PB)/2023**

**IN THE MATTER OF:**

Spaze Towers Private Limited	...	Applicant/Petitioner
Vs		
Vivek Khanna & Ors.	...	Respondent

**Order under Rule 16(d) of the NCLT Rules.**

**Order delivered on 01.09.2023**

**CORAM:**  
**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant	:	Mr. Sumesh Dhawan, Vatsala Kak, Shaurya Shyam - Advocates for the Respondent
For Respondent	:	Apoorva Thakral (Adv.)

**ORDER**

Ld. Counsel Mr. Shreyan Das for the Applicant appeared.

Ld. Counsel Mr. Sumesh Dhawan for the Respondent seeks time for a physical hearing.

Both parties are talking at the same time and their voices are echoing. Therefore we are unable to hear the parties properly.

Hence, list the matter for a physical on **13.10.2023** hearing.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**